

**National Company Law Tribunal**

**Allahabad Bench**

CP NO.80/241-244/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.04.2017

NAME OF THE COMPANY: Classic Infrapromoters Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 241/244 of the Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	VAIDUNAV KAUSHIK	Advocate	For Petitioners	Vaithanav Kaushik
<u>2.</u>	Parv Agarwal	Advocate	Respondents	Parv Agarwal

**Order dated 11.04.2017 CP NO 80/ALD/2016 CLASSIC  
INFRAPRAMOTERS PVT LTD**

The parties are represented by their respective counsel. In the present matter a report of the ROC is still awaited.

A perusal of relief clause of the C.P shows that The Petitioner has made prayer for such interim relief for direction to the ROC to make inspection of the books of accounts/ ledger account and state of affairs of the company.

The registry is directed to issue a reminder notice to the office of ROC. A copy of this order also be forwarded to RD (Northern Region) also as he has been impleaded as Respondent no 4.

The report of the ROC to be submitted within 3 weeks in the sealed cover before this Tribunal.

Meanwhile the Respondent company is directed to maintain status quo as of today in respect of its immovable property/ fixed assets until further order.

The matter be listed on 11.05.2017

Date-11.04.2017

  
Shri.H.P. Chaturvedi (Member Judicial)